

GOVERNMENT OF INDIA
MINISTRY OF COOPERATION

RAJYA SABHA
UNSTARRED QUESTION NO. 1924
ANSWERED ON 20/12/2023

Amul's competition with Aavin of TN

1924 SHRI P. WILSON:

Will the Minister of COOPERATION be pleased to state:

- (a) the details of steps taken by ministry on Amul's competition with Aavin of TN, Co-operation Milk producers federation; and
- (b) whether the spirit of Operation White Flood 1970, which transformed India from Milk deficient nation to Biggest producers, is to let other Co-operatives thrive without infringing each other's milk shed area, if so, the details of steps taken by Government?

ANSWER

THE MINISTER OF COOPERATION
(SHRI AMIT SHAH)

(a) & (b): The Cooperative Societies with members from one State are registered under the provisions of respective State Cooperative Societies Act and are regulated by the respective State Registrar of the Cooperative Societies. Societies with members from more than one State, are registered under the provisions of Central Act i.e. Multi-State Co-operative Societies Act, 2002 and are regulated by the Central Registrar of Cooperative Societies under the Ministry of Cooperation. So far as, Tamil Nadu Cooperative Milk Federation (Aavin) and the Gujarat Cooperative Milk Marketing Federation Ltd. (GCMMF) (Amul) are concerned, both are registered under their respective State Cooperative Acts.

In the dairy cooperative sector, there are 22 Milk Federations/ Apex Bodies, 240 district cooperative milk unions, 28 marketing dairies, 24 Milk Producer Organizations covering about 2.3 lakh villages and 1.8 Crore dairy farmers as members.

In order to strengthen the dairy cooperatives throughout the country, the Department of Animal Husbandry & Dairying, Government of India is implementing dairy development schemes such as:

1. National Programme for Dairy Development
2. Dairy Processing and Infrastructure Development Fund
3. Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities

As informed by the Department of Animal Husbandry & Dairying, in the year 2002, the Central Government notified amendments to the Milk and Milk product Order (MMPO) 1992 making it more liberal to facilitate dairy development in the country. According to the aforementioned Amendment, the provision of assigning milkshed was done away with. So, there is no restriction on anyone to set up dairy network anywhere in the country.
